

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1183
ANSWERED ON:30.11.2005
PROSECUTION OF EMPLOYEES BY CVC
Pathak Shri Brajesh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) does not have the right to make any recommendation regarding the prosecution of a State Government Employee;
- (b) if so, the details thereof;
- (c) the reasons therefor;
- (d) whether the CVC is adhering to it;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a), (b) & (c): State Government employees are not covered under the jurisdiction of Central Vigilance Commission Act, 2003.
- (d), (e) & (f): Accordingly, the Commission does not tender its advice in respect of employees of the State Governments.